

ITEM NO.105

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).3500/2023

ADIL RASHID KHAN

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 24-01-2024 This appeal was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) Mr. Alamgir, Adv.
Ms. Lakshmi, Adv.
Mr. Virender Kumar, Adv.
Mr. Garima Kumar, Adv.
Dr. Nilakshi Choudhury, Adv.
Mr. Nischal Kumar Neeraj, AOR

For Respondent(s) Dr. Vijendra Singh, AOR
Mr. Deepak Goel, Adv.
Ms. Apoorva Singh, Adv.
Mr. Vishnu Pal Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The learned counsel for the respondent No.1 - State seeks time to file certain documents.
2. List after two weeks.
3. It is directed that the case being very old, the trial shall go on, on day to day basis. However, as directed earlier, the final judgment shall not be pronounced.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)